

ITEM NO.17

COURT NO.2

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13026/2026

[Arising out of impugned final judgment and order dated 19-02-2026 in CWP No. 32178/2025 passed by the High Court of Punjab & Haryana at Chandigarh]

JAGMAL SINGH MANDHAN

Petitioner(s)

VERSUS

BAR COUNCIL OF PUNJAB AND HARYANA & ORS.

Respondent(s)

IA No. 109299/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 109293/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 17-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Narender Hooda, Sr. Adv.
Mr. Shiv Bhatnagar, Adv.
Mr. Yuvraj Nandal, Adv.
Ms. Pallvi Hooda, Adv.
Ms. Kavya Manuja, Adv.
Mr. Gaurav, Adv.
Dr. Surender Singh Hooda, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Mr. Narender Hooda, learned senior counsel for the petitioner, after arguing at some length, upon instructions, states that this petition may be dismissed as withdrawn, leaving it open for the

petitioner to pursue the matter pending before the Bar Council of India.

In view of the submissions made, the Special Leave Petition is dismissed as withdrawn.

Considering the fact that petitioner is already under suspension, we direct the Bar Council of India to take appropriate decision in the pending matter within a period of four months from today.

(SHIPRA NARANG)
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)
ASSISTANT REGISTRAR